

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 33238/2015
[Arising out of impugned final judgment and order dated 29-04-2015
in TA No. 15/2009 passed by the High Court of Gujarat at Ahmedabad]

COMMISSIONER OF CENTRAL EXCISE & CUSTOMS, RAJKOT Petitioner(s)

VERSUS

M/S ADANI PORTS AND SPECIAL ECONOMIC ZONE LTD. Respondent(s)

WITH

C.A. No. 10943-10944/2016 (III-A)
(IA No. 84785/2019 - MODIFICATION

SLP(C) No. 621/2017 (XI)

SLP(C) No. 26756/2017 (IV-C)
(IA No. 101123/2017 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

C.A. No. 3981-3982/2018 (XII)
(FOR ADMISSION and I.R.)

SLP(C) No. 18249/2018 (IV-C)
(IA No. 77557/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

SLP(C) No. 22200/2018 (IV-C)

SLP(C) No. 18270/2018 (IV-C)
(IA No. 86150/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

SLP(C) No. 19075/2018 (IV-C)
(IA No. 99887/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

SLP(C) No. 8909/2020 (XI)
(IA No. 68698/2020 - APPLICATION FOR EXEMPTION FROM FILING ORIGINAL
VAKALATNAMA/OTHER DOCUMENT
IA No. 3275/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 131504/2020 - STAY APPLICATION)

SLP(C) No. 12777/2022 (XI-A)
(IA No. 121334/2023 - AMENDMENT IN CAUSE TITLE
IA No. 100316/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

IA No. 121329/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

**SLP(C) No. 14179/2022 (XI-A)
(IA No. 121335/2023 - AMENDMENT IN CAUSE TITLE
IA No. 113931/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)**

**SLP(C) No. 9952/2023 (IV-A)
(IA No. 61260/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)**

**SLP(C) No. 7669/2023 (IV-A)
(IA No. 59354/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)**

**C.A. No. 4383/2023 (IV)
(IA No. 120486/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)**

**SLP(C) No. 26784-26786/2024 (IV-B)
(IA No. 125065/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)**

**SLP(C) No. 30745/2024 (XII-A)
(IA No. 278303/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)**

**Diary No(s). 6613/2025 (XII)
(IA No. 57376/2025 - CONDONATION OF DELAY IN FILING
IA No. 57374/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)**

**Diary No(s). 15220/2025 (XVII-A)
(IA No. 84098/2025 - CONDONATION OF DELAY IN FILING APPEAL
IA No. 84100/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 84096/2025 - STAY APPLICATION)**

Date : 16-04-2025 These petitions were called on for hearing today.

CORAM :

**HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA**

For Petitioner(s) : Mr. Dhananjay Garg, AOR

**Mr. V Lakshmikumaran, Adv.
Ms. Charanya Lakshmikumaran, AOR
Ms. Neha Choudhary, Adv.
Ms. Umang Motiyani, Adv.
Mr. Ayush Agarwal, Adv.
Ms. Falguni Gupta, Adv.**

Ms. Nitum Jain, Adv.

Mr. Mukesh Kumar Maroria, AOR

Mr. N Venkataraman, A.S.G.

Mr. Gurmeet Singh Makker, AOR

Mr. V C Bharathi, Adv.

Mr. Navanjay Mahapatra, Adv.

Mr. S. A. Haseeb, Adv.

Mr. B. K. Satija, Adv.

Mr. Apoorv Kurup, Adv.

Mr. Annirudh Sharma-ii, Adv.

For Respondent(s) Ms. Charanya Lakshmikumaran, AOR

Mr. V Lakshmikumaran, Adv.

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Ms. Neha Choudhary, Adv.

Mr. Ayush Agarwal, Adv.

Ms. Nitum Jain, Adv.

Ms. Falguni Gupta, Adv.

Mr. Prakash Shah, Sr. Adv.

Mr. Rajat Mittal, AOR

Mr. Mohit Raval, Adv.

Mr. Yash Prakash, Adv.

Mr. Vikram S Nankani, Sr. Adv.

Mr. Kumar Vishalaksh, Adv.

Mr. Udit Jain, Adv.

Mr. Harish Pandey, AOR

Mr. B. Krishna Prasad, AOR

Mr. Mukesh Kumar Maroria, AOR

Mr. K.S. Naveen Kumar, Adv.

Mr. Anand Sukumar, AOR

Mr. S. Sukumaran, Adv.

Mr. Bhupesh Pathak, Adv.

Ms. Ruche Anand, Adv.

M/S. Khaitan & Co., AOR

Mrs. Vanita Bhargava, Adv.

Mr. Ajaj Bhargava, Adv.

Ms. Nandita Chauhan, Adv.

Ms. Tijil Thakur, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No. 26756/2017 and SLP(C) No. 12777/2022 are de-tagged from the rest of the cases.

Rest of the matters are adjourned.

SLP(C) No. 26756/2017 and SLP(C) No. 12777/2022:

Learned counsel for the petitioner(s) submitted that these Special Leave Petitions would not survive for further consideration owing to low tax effect.

Submission of learned counsel for the petitioner(s) is placed on record.

These Special Leave Petitions are disposed of owing to low tax effect.

Pending application(s), if any, shall stand disposed of.

(RADHA SHARMA)
ASTT. REGISTRAR-cum-PS

(DIVYA BABBAR)
COURT MASTER (NSH)